

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 97 of 1997

New Delhi, dated this the 18th August, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Mrs. Suman Lata Khosla,
W/o Shri J.L. Khosla,
Vice-Principal,
C.G.S.S. School,
Krishan Nagar,
Delhi-110051.

... APPLICANT

By Advocate: Shri S.S.Bhalla

VERSUS

1. Lt. Governor,
NCT of Delhi,
Raj Niwas,
Delhi-110054.

2. Secretary,
Dept. of Education,
Govt. of NCT of Delhi,
Sham Nath Marg,
Delhi-110054.

... RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant impugns Respondents' order dated 12.6.96 (Ann. A-1) and prays for promotion as Principal w.e.f. the date her immediate junior Ms. Prem Mohini Verma who was promoted as Principal and further prays that her pay be fixed in accordance with FR-22 and shall be paid arrears of pay and allowances and other benefits.

(9)

2. Although the O.A. was filed as far back as 15.1.97 no reply has been filed by the Respondents and none has appeared on their behalf. In this connection we are informed that notice on the OA was issued on 6.2.97 on which service report is still awaited. Meanwhile applicant's counsel states that he has served OA on respondents and has shown us AD receipt of the same duly signed by them.

3. We note that the applicant had filed a representation to the Respondents on 5.7.96 voicing the same grievance as contained in the OA, which has been followed by another representation sent by the applicant to the Respondents dated 7.10.96, which she states still remains undisposed of.

4. As the applicant is to retire on superannuation on 31st December, 1997 we dispose of this OA at the admission stage itself with a direction to Respondents to dispose of the applicant's representation dated 5.7.96 and 7.10.96 by means of a detailed, speaking and reasoned order within 45 days from the date of receipt of a copy of this order.

5. If the applicant is still aggrieved thereafter it will be open to her to agitate the same through appropriate original proceedings in accordance with law, if so advised.

6. This OA stands disposed of accordingly.
No costs.

A.Vedavalli
(DR.A.VEDAVALLI)
MEMBER(J)

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S.R.Adige
(S.R.ADIGE)
MEMBER(A)